(b) by when production will start in these factoiies; and

Reference to editorial in

(c) the estimated expenditure of starting these factories, factory-wise; and

number of persons expected to be employed therein.]

पैटोलियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाह नवाज खां): (क) तथा (ग) रामगंडम तथा तलचर परियोजनात्रों का डिजाइन तथा इन्जी-नियरी कार्य लगभग पूरा हो ही गया है। संयंत्र भवनों के सिविल निर्माण कार्यों को पुरा करने की दिशा में भी काफी अधिक प्रगति हुई है। आयातित तथा देणी दोनों ही प्रकार की मणीनरी के लिए ब्रादेश प्रस्तुत कर दिए गये हैं। इन दोनों संयंत्रों की यांत्रिक संस्थापना का काम जुलाई 1975 तक पूरा हो जाने ग्राशा है ग्रीर वाणिज्यिक उत्पादन के 1976 के ग्रारम्म में चाल होने की सम्भावना है।

कोरबा परियोजना कार्यान्वयन की आरम्भिक अवस्था में है और वर्तमान सकेतों के ग्रनुसार संयंव के 1977 के ग्रारम्भ में चालु हो जाने की ग्राशा है।

(ग) इस समय इनमें से प्रत्येक परि-योजना की लागत 120 करोड़ रुपये होने की आशा है और प्रत्येक परियोजना जनगक्ति सम्बन्धी ग्रावश्यकता लगभग 1,200 हो सकती है।

THI MINISTER OF STATE IN THE MINIS TRY' OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) and (b) The design and engineering work of the Ramagundam and Caliber Projects has very nearly been completed; very substantial progress has also been made towards completion of the civil construction works of the plan! buildings. Orders have been placed for both the imported and

†[ ] English translation 5— 16 RSS/ND/73

indigenous items of machinery. The mechanical erection of these two plants is expected to be completed by July 1975 and commercial production is likely to start early in 1976.

The Kucha Project is in an early stage of implementation and, according to present indications, ihe plant is expected to be commissioned each in 1977.

((i Each of these projects is presently expected to cosi Rs. 120 crores and the manpower requirement of each project may be about 1.200.]

#### I ocvnoN OF DRUG UNITS

- 1105. SHRI S. KUMARAN: Will the Minister of PETROLEUM AND CHEMI-CALS 1« pleased to state.
- (a) whether Government have since finalised the location of the two Drugs Units under the Indian Drugs and Pharmaceuticals Ltd.. in the Fifth Plan period;
- (b) whether the claims of Kerala State have been considered for the allotment one of them to that State, and
  - (c) if not. the reasons therefor?

IHE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE-MICALS (SHRI SHAH **NAWAZ** KHAN): (a) No Sir.

ib'i and (c) Do not arise.

12 Noon

### REFERENCE TO EDITORIAL IN DAILY 'JANYUG' OF DELHI

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Chairman, with your permission, I want to draw your attention and tin1 attention of the House to a very irresponsible and Indecent behaviour and attitude of the editor of a Hindi daily of Delhi. Ihe daily is known as the 'Janyug'. Sir, it is a clear case of breach of privilege. But I do not intend to mo\c a formal motion of privilege only because this editor does not know limitations and perhaps, he docs

†Transferred from the Srd December, 1973.

[Shri Chandra Shekhar] not know even the elementary courtesy which ifi expected limn an editor of a daily. So. I just want lo bring to vnur notice and Co the notice of the House so ihut tiiis upstarting journalist could be duly warned so that in Future he m.iv behave in a proper way.

#### oi iln clock. The Vice-Chairman (Shri V. B. Rajinin the Chair-

Mi. Vice-Chairman, normally I vvpuld nui have taken note of misreporting of im speech in the Rajva Sabha on Friday, December 7. 1973 when I made a mention about the resignation of Dr. Minhas, a member of the Planning Commission. One ran understand tnTsreporting but a complete concoction and distortion with a motive to malign cannot be ignored. A clarification becomes all the more necessaxi when others are implicated in such distortions and their views based on no speech are presented in such a way thai may raise serious doubts about their stand and bona fides.

Marty papers reported thai I said in the House that the view ol' Dr. Minhas and Shri Mohan Dharia are identical. It is a mere fabrication and can he verified from the records of the House. I only said that Dr. Minhas has disagreement with the polio oi planning as adopted in the draft Plan. I further said that according to newspaper reports, my friend. Shri Dharia, has also disagreement. I never said that it was my personal information that the views of Shri Dharia and those of Dr. Minhas were identical. I was just pleading will) the Government thai the lull facts should be bMnighl bcloic the Mouse. This misreporting was in mam papers, perhaps based on the reporting of some news-ageiicv. Hut! Would not have taken objection to that because I know. Mr. Vice-Chairman, under what strain the newspaper reporter gives ill', proceedings of the House. But what I object IO is that in certain circles there is a tendency of misrepresenting my views,

and there are people who make ntui h ado about nothing. The Hindi daily to which I referred earlier, the Janvug, in its main editorial--it is not reporting-has said, and I quole. I haw got a copy of it; On Salnr day the paper said mam things about Shri Pitamber Das and others; I have nothing to say; they have their own views. But on

die basis "1 ibis report 111Lit 1 Supported Dr. Minhas. this is what the Janvug says and I auote-

Janyag of Delhi

"कांग्रेस पार्टी के चन्द्रशेखर भी ग्रपने ग्रापको बहा वामपंथी बताते है परन्त रुख सदा अमरीका हिमायती लेते हैं। श्री चन्द्रशेखर दवारा अपने भ्रापको ऊंचे ग्रयंशास्त्री मानने वाले इस ग्रमरीकी दलाल मिन्हास का इतना समर्थन खद उनकी राजनीतिक हजान को ही उभार कर रख रहा है।"

I translate it into English for the others—

"The Congress Member, Chandra Shekhar, shies himself as a "real leftist but always adopts pro American postures. This much support by Shri Chandra Shekhar to this American agent Minhas, who claims himsell as an eminent economist, exposes his own political attitudes,"

I shall like to leave this matter to von and to the judgment of the House but I strongly feel thai even though I am not aware of the vieves expressed by Dr. Minhas -and perhaps I ma) not be iii agreement with him on mam issues-1 have no reason 10 doubt his integrity and loyalty io the nation; nor am 1 in favour of having a dosed mind on Plan formula tions and the strategy of economic development. I do not know in what way I supported Dr. Minhas in inv speech in the House. And even if I supported Dr. Minhas, hou can all these epithets and imputing of motives be justified by this newspaper? One can give some margin to t!ie expression made by people with diseased mind and jaundiced eves but a deliberate design to malign a Member with certain political motivation should not be taken lightly.

Mr. Vice Chairman, Sir, I, therefore, le quest you to lake necessary steps as

deem lit to warn this paper (hat (his

of irreponsibic thing is noi repeated

future. Mr. Vic e-Chairman. I still hold mv view thai if planning is io be objective, if planning is to be the purpose of all in the nation, the views of Dr. Minhas or an. other dissenting views should be known m the public and the House.

Mr. Vice-Chairman, Sir. I da not know I icll \nu honestly, the dissenting note of t itIn r Or. Minnas or that of my friend, Mr. Mohan Dharia. Bui I think it is onh fail, in llir interest of the country, in the interest ol objective planning that this view should be known. Mr. Vice-chairman, Sir, with a tittle pain and agony, i want to «av that union unateh this paper claims to hi". 1 do not know, tlie mouth-piece of the C.I'.I. 1 leave it in the Members of the C.P.I, to judge foi themselves lion such an irresponsible man can lie at the helm of alf.iirs el a daily paper of a political party, What I am is known to tne House and lo the country ami for thai I do not require am certificate from a petty Editor of a daily paper who does not know even the elementary sense of discipline and decenc; to he advanced to ibis House.

Reference lo editorial in

Mi. Vice-Chairman, 1 formal!) do not move a motion of breach of privilege lak-ing into view thai a newspaper has to reporl the proceedings of the House under certain limitations. But, unfortunately, this is an editorial, and as an edilor he has not even shown the elementary courtes; to the House. I leave il to you and the House to lake proper measures in this regard.

SHRI LAL K. ADVANI (Delhi;: Mr. Vice Chairman, on a point of order. . .

IHI. VICE-CHAIRMAN (SHRI V. 15. RAJU): I here is no point ol order.

SHRI S. S. MARISWAMY (Tamil Nadu: -: Sir, on a point of order. . .

SHRI YOCIADRA SHARMA (Bihar): Sir. since he has dragged in die name of the C.I'.I. I should he allowed to have in. say.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Chairman has allowed Mr. Chandra Shekhar to raise the point in this House. Bui there is no formal motion before the House. The hon'hle Member has himself said that he is not moving any motion for breach of privilege and. therefore, 1 am not going lo allow any discussion. .

DR. BHAI MAil WIR (DelbiV: lie has hit il lo the House.

SHRI LAI. k. ADVANI: On a point of order. Sir. . .

Mil. VICE-CHAIRMAN (SHRI V. B. RAJU): Please bear for a second. He has said he is leaving il 10 trie House' and to tiie Chair and now il is for the Chair lo judge whether it is to be hit to tin House or not. I am not allowing any discussion on this Issue

SHRI S. S. M \R [SWAMY: On a point of order. . .

SHRI LAL. K. ADVANI: Sir, is it a matter to he dealt With betweei the Chair and lh( hott'ble Member? II il were so it should have been decided in the Chamber. Since it has been brought to the notice of the House, the House has gdl a right to express an opinion. As a Member of the House I want lo make it clear that it is not Mr. Chandra Shekhar who is involved. A Member of the House is involved. His integrity, his honest) and his political standing are involved. Though he is not anxious to lake the mailer to the Privileges Committee, it is not a question of Mr. Chandra Shekhar's liking.

MR. V1CK CHAIRMAN (SHRI V. B. RAJU): What is your point of order?

SHRI LAI. K. ADVANI: My point ol order is this. lids is ,i si i huts mallei which should be taken to the Privileges Committee.

111!. VICE-CHAIRMAN (SHRI V. B. I' \ |l i: Il is your opinion.

SHRI NIREN GHOSH (West Bengali: I have- also a point of order.

111!'. VICE-CHAIRMAN csilRi v. :;. R \\\ r. Please do not lake- time under the guise ol point of order.

SHRI LAL K. ADVANI: I will raise nothing else. My point of odder is ilia: the roles and practice in this House sarial am reference, which is not a privilege motion, '.in Ire made after the Calling Attention is over. The fact that Shri Chandra Shekhar has been pernr.iut by the Chair lo make a reference lo this matte) even before the ('ailing Attention million is, in itself, an admission that ibis is veii

### [Shri Lai K. Advairi]

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tably ;m issue of privilege, Mr, Chandra Shekhar's view is thai ii is up to Llie House or up to the Chair to decide whether something should be (lone about it or not. M\ point of order is that only if it is an issue of privilege, ii can be allowed to be raised before the Calling Attention motion. And il it has been allowed to be raised before the Calling Attention motion, the assumption is that the Chair regards it as a matter of privilege. Therefore, the House or the Chair has io lake a decision right new.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Advani, ii is quasi privilege in nature. . .

### SHRI LAL K. ADVANI: Exactly.

THE VICE-CHAIRMAN (SHRI V. I!. RAJU): Let me complete. It is quasi privilege in nature and it is the tight of the lion. Member to move a motion or not. So when be has sought the permission of 1 be Chair and be has been allowed to mention it, there ends the matter. And the Chair does not permit any discussion on the subject. But if a notice comes from some quarters in some form, that is a different matter.

SHRI LAL. K. ADVAM: The Chair lias to give its opinion on it. When yotl have allowed it, von cannot allow it to bang in the air.

THE VICE-CHAIRMAN SHRI V. 15. RAJU): You have not allowed the Chair to say anything. You are simply raising points of order.

### [Interruptions)

SHRI PITAMBER DAS (Uttar Pradesh): 1 had also made a mention of Dr. Minhas's resignation thai day. I as well as Mr. Chandra Shekhar bad very clearly said thai Dr. Minhas bad disagreed with some...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You are going into the subject mailer. Have \<ui>ui any point of order?

SHRI LAL K. ADVANI: Sir, this is con tempt of the House.

THE VICE-CHAIRMAN (SHRI V. IV RAJU): Let me say.  $\,$  .

(Interruptions)

SHRI PI LAM BLR DAS: I bad made a mention thai day and m\ name has been referred io 1» Mr. Chandra Shekhar to-day also. I hercloi'e. I have got to express myself. We did s.i\ thai Dr. Minhas had his own disagreements, so bad Mr. Mohan Dharia and so bad some other economic experts in tincountry. Their differences may not have been the same. And when the paper puts an editorial like this, I formally move that this matter be referred io the Privileges Committee.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The bon. Member is eligible to do ii according to the rules.

SHRI LAL k. ADVANI: What is your decision?

SHRI I'l r w i l i L R DAS: I have EormaU; moved,

1111'. VICE-CHAIRMAN (SHRI V. B. RAJU): It is your privilege and it is your option lo move or not to more.

SHRI LAL K. ADVANI: The Chair has conceded that ibis is an issue of privilege.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): No.

### (Inh rruplions)

SHRI LAI. k. A D V A N I: What about the motion?

THE VICE-CHAIRMAN (SHRI V. 1'... RAJU): It is left lo him.

### (Interruptions)

SHRI PITAMBER DAS: Mr. Chandra Shekhar docs not warn to exercise his right. He savs ii is a mallei of. . .

### (Interruption)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Give it in writing.

SHRI PITAMBER DAS: He also says that it is a matter of privilege, Now it is for the House lo decide' or for you lo dei ide.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There is no formal motion before the House.

SHRI LAI. K. ADVANI: He has moved it. (Interruptions)

THE VICE CHAIRMAN (SHRI V. 15. RAJU): You know, under the rules there is a formal procedure for giving notice for a privilege motion.

SHRI LAL K. ADVANI: What is this? I would like. . .

HIE VICE-CHAIRMAN (SHRI V. B. RAJU): You have not allowed the Chair to say anything. Please allow the Chair to sii something.

SHRI YOGENDRA SHARMA: Mr. Chandra Shekhar has taken objection. . .

SHRI LAL K. ADVANI: This is no poinl of order.

SHRI YOGENDRA SHARMA: How do you prejudge it?

### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down, all of you. Let me say something. The hon. Member has raised the point in his narration that the press has not correctly reported what he said here. And the press is aware, the world is aware, the House is aware, the press has been given the best of facilities in Parliament and it is our hope and desire that it takes sufficient care in reporting the proceedings of the House correctly.

SHRI PITAMBER DAS: Malicious.

DR. BHAI MAHAVIR: Distorted and malicious.

SHRI NIREN GHOSH: Mr. Vice-Chairman, 1 have a point of order .

THE VICE CHAIRMAN (SHRI V. B. RAJU): No point of order please.

SHRI NIREN GHOSH: How can you say 'no point of order' even without listening to

SHRI YOGENDRA SHARMA: On a point

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Chandra Shekhar raised a point that lie was not reported correctly. There ends ilie matter. There is no further discussion.

Janyug of Delhi

SHRI YOGENDRA SHARMA: On a point of order. Since Mr. Chandra Shekhar referred to the CPI, in all fairness the CPI should be heard.

SHRI LAL k. ADVANI: On a point of order. Mr. Vice-Chairman, if you are making it a debate, then we will hear him. It is not a point of order.

I HE VICE-CHAIRMAN (SHRI V. B. RAJU): No poinl of order.

SHRI YOGENDRA SHARMA: How can \CIII rule it out of order . .

SHRI LAL k. ADVANI: No, you can-QOl allow him.

SHRI YOGENDRA SHARMA: The CPI has been specifically mentioned. It should he heard. Thai is the convention. . .

SHRI D. D. PURI (Hanana): Sir, Rule 1S7 does not imohe moving a formal motion of breach of privilege. All that it contemplates is making a reference to the mallei which involves a breath of privilege of the Member or ol tin House. That is what exactly Mr. Chandra Shekhar lias done. Rule 187 says:

"Subject to the provisions of these rules, a member may, with the consent of the Chairman. .

And this I presume he has obtained—

. . raise a question . .

Not mine a motion—

. . . involving a breach of privilege either of a member, or of the Council or of a committee thereof,"

I draw a distinction between moving a formal motion for a breach of privilege and raising a matter, with the previous consent of the Chairman, which involves a breach of privilege of the House. Mr. Chandra Shekhar has complied with the provisions of Rule 1K7. Now Rule 190 reads like this:

"The Chairman, if he gives consent under Rule 187. . ." And I presume that

[Shri D. D. Purij Shri Chandra Slick liar has obtained this i onsen t—

ami holds thai, the mailer proposed to be discussed is in order. This permission to make a reference by the Chairman could only be given if he holds that the matter is in order—

"... shall, alter the questions and before the List oi business is entered upon, call the member concerned, who shall rise in his place and. while asking foi leave m raise the question of privilege make a short statemem relevant (hereto." Ii is not Foi moving a motion, bui to raise; i question ol privilege. So I maintain that if Shri l'itamber Das is now mining a formal motion, he is perfect!) competent so to do. Rules 187 and 190 having been complied with, and we also support him.

1111. VICE-CHAIRMAN (SHRI V. B. RAJU): Mr, Chandra Shekhar while seeking permission ol :he Chairman, made ii ileal thai he was not moving a formal motion ol breach of privilege . . .

SHRI OH \M)K \ SHEKHAR: Sir, I III;I\ make the point quite clear. I hold thai ii is a Hear case o) breach of privilege. \oi onh I hold. Inn anybody who knows even the elementary rules of Parliamentary procedure »ill say that if a newspaper in its editorial rommeiii makes such a remark, it is a breach of privilege. I gave a letter to the Chairman and in ihai I indicated this and in that I also wrote that il is lor the Chair and the House lo take a view, bill m\ opinion is that this editor seems to be a notice, does not know his limitations. Ibis is inv view. So I told the Chairman in the Chamber and I say it here and through Mm, Mr. Vice-Chairman, to the House also that the House may take a leni out view. I do no! agree if anybody says there is no breach of privilege, because il ii is not a bieach ol privilege, there cannoi be any breach ol privilege of the House. So, Mr. Vice-Chairman, m\ poim i-- thai even if il is breach of privilege, be should be warned and the House should lake a lenii nl \tew . . .

#### i rupthns).

SHRI s. G. SARDESAI (Maharashtra): It should go to the Privileges Committee and the Privileges Committee has to comi to the conclusion whethei there has been In each of privilege or not. On the one hand Shri Chandra Shekhar says that there is bleach of privilege and on the other he sa\s that the editor should lie warned . .

### (Interruptions).

SHRI NIREN GHOSH: I he point is ibis. Shri Chandra Shekhar said that he is not mi ling a motion for breath of privilege, hut certainly this comment is uncalled lor. Or. Minhas was picked up b\ Shri P. X. Haksar. He used to sa\ that lie is sening the country from American. . .

I HI. VICE-CH URMAX (SHRI V. Is. i<\JU): Von ai' going outside . . .

SINH NIREN GHOSH: I waul to say that .

### (Intel \uplions).

Mil'. VICE-CHAIRMAN (SHRI V. B. RAJU): As long as there is no formal motion, the Chair cannoi do anything now.

SHRI NIREN GHOSH: My point of order is this . . .

#### (Intetruptiom

SHRI I). D. PURII I maintain that he has moved the motion  $\dots$ 

SHRI PITAMBER DAS: We have lo be i en I lc.n mi two points . . .

rHE VICE-CHAIRMAN (SHRI V. B. RAJU): Please bear in mind one thing. This is not the first time that Such a tiling is happening. I here were precedents earlier. There are procedures and rule! making a motion. When ii comes up b the House, the Chair will use the-discre-tion and follow the rules.

### i lain rn/i i

SHRI D. i). PURI: I respectfully submit that whal Shri Chandra Shekhar said amounts to moving the motion, lie said that breach has bun committed bin recommend that he should be menu warned".

THE VICE-CHAIRMAN (SHRI V. B, RAJU): lliire is a procedure and formality for all thest things. By merely saying something, il does not become a motion.

SHRI PITAMBER DAS: We have to be im char on Iwo points. One is that Shri Chandra Shekhar has suggested a lenient punishment. The second is that a formal

motion is needed. I have formally moved it. What iiici.e do \nu want?

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THE VICE-CHAIRMAN (SHRI V. B. RAJU): Don-'i vm agree thai there should he a formal motion:

SHRI PITAMBER DAS: I have done it.

OK. BHAI M  $\IIA\IK:$  It has alieadv heen moved.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): There are rules and procedure for it. By merely mentioning something, it does not heroine a formal motion.

SHRI LAL K. ADVANI: I would beg of vm not to give a ruling on iliis issue unless il is coolly considered because this is going to be a precedent. Shri Chandra Shekhar was allowed to raise this point even though it iva's not mentioned in today's Agenda paper or list of Business. I am very thankful to Shri Puri for drawing my attention to the fact that at this stage there need be no formal motion for reference of the issue to the Privileges Committee. There is only need for raising ol the issue. If there is any objection to the raising, then the matter may be referred to the House and the House will decide whether leave should be granted or not. If the requisite number of members stand up, then leave is granted. Here, there was no objection.

SHRI YOGENDRA SHARMA: I was on my legs.

1111. VICE-CHAIRMAN (SHRI V. B. RAJU): You read Rule 188.

SHRI LAI K. ADVANI: I <an understand thai. On that basis he has been given the permission. Otherwise, be would <u>ii.it</u> have been given the permission. Now, s:r. Mr. Yogendra Sharma wants to object to it ami I can understand it. Then, Sir. it is for you to refer the matter to the I louse and see whether the requisite number of people are there.

THE VICE-CHAIRMAN (SHRI V. B

RAJU): Shall I add something to the information of the House? The honourable Member has already said that he is not

moving a formal motion of privilege at this stage.

SHRJ LAL K. ADVANI: He cannot Sii. It cannot be raised ami he is not allowed to do it. Cutler tin Rules, Sir, he cannot move a motion of privilege. He can only seek the permission of llie House to raise the issue involving a privilege which be has done already. Sir. sou kindly go tlirough the Rules. There is a reference for motion here.

THE VICE CHAIRMAN (SHRI V. B. RAJ! i: The Rules say. . .

SHRI LAL R. ADVANI: No motion, Sir.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): The Rule sa\s that a member wishing to raise a question of privilege shall give notice in writing to the Secretary before the ronimenceincnl of the silting on [in ilav the question is proposed to be raised.

SHRI LAL K. ADVANI: Sir. I have seen the honourable Member's letter which he has already sent to the Chairman:. May 1 submit that the motion is to come under l'.il only? The motion of privilege is to come under Rule 191 and not under Rule 187 and Rule 191 sa\s. "If leave under Rule I'.»0 is granted",because that is the first: process—"the Coundl may consider, the question and come to a decision or tiki it to the Committee of Privileges on a motion made by the leader of the Council in. in his absence, b) any other member." This means that the question of motion of privilege can come only at a later stage. Ai this particular stage it is only raising tile issue which tin Chair has deemed it lit in allow him to do. Now, Mr. Yogendra Sharma wants to object to this and I can understand it and 1 teeniest you to allow Mr. Sharma to do (hat.

MIRI MAHAVIR TYAGI (Uttar Pradesh) : Sir. just a dai ilu aiion.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Eel this he disposed of first!

SHRI MAHAVIR TYAGI; Sir, I have to comment on this. As I understand the Rules. Mr. Chandra Shekhar has raised a question with the permission of the Chair and he has left it to the House to

### [Shri Mahavir Tyagi]

proceed Curther, that is, whether to take ii up as a privilege motion or to do anything else or to reprimand or whatever they like. Mr. Chandra Shekhar has not moved and motion of privilege and he has left il to the House. Therefore, Sir, after listening to Mi. Chandra Shekhar and knowing about the faels, I think it is a lit osc width the House can take up officially, that is. a privilege motion. But 1 think it should noi come by surprise. What I suggest is this, A notice of privilege may be duh submitted to the Secretary, a date may be fixed and ii may be put on the agenda and all the Members can come prepared and discuss that on that day and that should be the final derision of the House on that day not today. I, therefore, suggest lliai \nu wait for the notice to come and. in the meantime, the notes of dissent, etc. of the Members of the Planning Commission miM hi' put before the House so that we can discuss on the facts, know what the actual position is and so, those papers must be made available to us.

SHRI KRISHAN KANT (Harvana): Not necessary, Sir.

SHRI PITAMBER HAS: Notice is already there.

SHRI KRISHNAN KANT: Sir, once the Chairman has allowed it, under Rule 190kindly hear; it is very clear—if leave is granted, the Council may consider the question and come to a decision. Sir, now the House is in possession of the matter.

## SHRI MAHAVIR TYAGI! Yes.

SHRI KRISHAN KANT: And it has beet) allowed, under Rule 187. Kindly heat me. Sir. According to Rule 187, sub-jeel in the provisions of this rule, a member may, with the consent of the Chairman, raise a question involving a breach of privilege either of, a member or of the Council or oi Committee thereof.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please read Rule 188 also.

SHRI KRISHAN KANT: Kindly listen to me. Sir. When the subject has been raised with the permission of the Chairman, Rule 190 come', in. The Chairman may give pel mission under Rule 187 and, so,

the reference is under Rulrr 187 only. But he has mentioned Rule 190. And Rule 190(1) savs like this:

"The Chairman, if he gives consent under rule 187 and holds that the matter proposed to he discussed is in order, shall, after the questions and before the list of business is entered upon, call the number concerned, who shall rise in his place and, while asking for lea\e to raise the question of privilege make a short statement televanl thereto;

In the statement made, he has said very clearly that it is a matter of privilege; breach has taken place. Even second time he has said that it is a clear question of breach of privilege, which he wants to pursue.

Mien. Rule 191 says:

"If leave under Rule 190 is granted. Ihe Council may consider the question and coma to a decision or refer it to a Committee of Privileges . . ."

After that has been done, Rule 191 applies. Now the House is in possession of the issue. Whether you discuss it now or von discuss il tomorrow, this is a matter for the House to decide. Now the thing has gone om ol your hands. Now it is in the possession of the House

SHRI CHANDRA SHEKHAR: Sir, may I make a clarification, because it will be improper for me not to clarily the matter? I personally hold that ii is a breach of privilege. Bui when 1 went to the Chairman. I specifically told him that I did not waul to make a formal motion of privilege, and I advanced my own argument and my own feeling about it. If I had asked the Chairman that I would give a formal mo-lion. I do not know what would have been bis reaction. In a Parliamentary democracy, our talks with the Chair are as valid as the Rules of the House. If I told Ihe Chairman thai 1 cannot move a formal motion, ii will not be fair on my part to be a witness to this interpretation of Rules that I have already lormally moved the motion.

#### (Interruptions)

SHRI SALIL KUMAR GANGULI (West Bengal): You have referred lo the question of privilege. . ,

### (Interruptions)

SHRI CHANDRA SHEKHAR: This is my stand on this issue. I must make il quite clear.

. (Interruptions), But what has been tin feeling nf the House been clearly indicated. I do nol think it is such a serious matter, because the writing of an editor is of vet) little consequence. Whether my reputation or the reputation of the House will be at stake—that is not the question. This is m\ view which I told the Chairman, and I shall urge upon the House also not to make a big thing out of a small thing—small in the sense that is the outburst of a petty mind, which should not be taken too seriously.

### (Interruptions)

SHRI KRISHAN KANT: Kindly hear me.

### (Interruptions)

SHRI YOGENDRA SHARMA: I have been standing and you are not allowing me to speak. . .

### (Interruptions)

SHRI KRISHAN KANT: After Mi. Chandra Shekhar has said this, it is very necessary that whatever the intention might be. . .

### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Order, order.

SHRI KRISHAN RANI": Once the isstn is in the possession of the House, it is for the House t" decide whether he be reprimanded 01 not. It is no) either for Mr. NChandra Shekhar or for the Vice-Chairman Ki deeide. It is for the House to decide. 1 ndci Rule 191 the House is in possession of die issue.

### (Interruptions)

SHRI PITAMBER DAS: For your information, Sir. . .

### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJIV Mr. Yogemlni Sharma,

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SHRI YOGENDRA SHARMA: Mr. Chandra Shekhar's objections to certain writings in the 'Janyug', as Far as I have been able to understand, are not to any mis-reporting of any proceedings in Parliament. . . (Interruptions). But the portion he read out is the portion of the editorial. . .

### (Interruptions)

THE VICE-CHAIRMAN (SHRI V. B. RAJU): We are not discussing the subject-matter now. . .

### (Interruptions)

SHRI YOGENDRA SHARMA: My point of order is that an editorial comment or editorial opinion cannot be made an issue of breach of privilege, unless it distorts or prevents the proceedings in Parliament. I think the editorial comments and the editorial criticisms should be free and cannot be made an issue of breach of privilege. Secondly, Sir, Mr. Chandra Shekhar has said that, maj be In an unguarded way some unpalatable and unparliamentary words have been written. He is prepared to look at the things like that. Sir, there ii ;i point of order.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Please -it down. There is no point Of order. Let me make it clear that there is no point of order.

SHRI YOGENDRA SHARMA: How do you say that?. . .

N/E VICE-CHAIRMAN (SHRI V. B. RAJU): Please sit down. Let us follow-in rules. There is no harm in following the rules. Rule [88 says. . .

SHRI I'll AMBER DAS: It is only an alternative remedy.

THE VICE-CHAIRMAN (SHRI V. B. member wish ing to raise a question of give notice in writing to the Secretary. . ."

Mi. Chandra Shekhar met the Chairman and sought his permission to raise the point with an assurance, with a categorical statement that he is not formally moxing any privilege motion. There the matter ends

[Shri V. I?. Raju.]

Paper laid

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If Shri Pitamber Das or for that matter anybodj in the House has the intention of giving a proper notice under Rule t88, he ipperfectly eligible to do so and hi lias a right to do so. And proper procedure will be followed. And there is a lot of procedure. So, the matter is closed.

SHRI PITAMBER DAS: Do von suggest that the matter ends even after his writing? It actually begin hen.

THE VTCE-CH AIRMAN (SHRI V. B. RAJU): As far as today's actual raising of the point before the House is nm-cerned, he has raised it only for the purpose of recording, and it is recorded. 1 am going to call the next item papers to he laid on the Table.

#### PAPER LAID ON THE TABLE

Annual report and accounts (1971-72) of the Cochin Refineries Limited and related papers.

IMF. MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHE MICALS (SHRI SHAH NAWAZ KHAN): Sir, I beg to lav on the Table, under subsection (1) of section 619A of the Companies Act, l!fr>(i, a copy each (in English and Hindi) of tin-following paper!

- ii Tenth Annual Report and Accounts of the Cochin Refineries Limited, lor the year 1971-72, together with i lie Auditors' Repei i on the Accounts and the comments of the Comptroller and Utditor General of India thereon.
- (ii) Review In Government on the working of the Company.

[Placed in Library. See No. LT-3896/73 for (is and (ii)].

THE VICE-CHAIRMAN (SHRI Y. IS. RAJU): Nov, Dr. Bhai Mahavir—Calling Attention.

श्री सीताराम सिंह (बिहार): श्री-मन, मैं इस सदन का ध्यान हरियाणा के हरिजनों की श्रोर दिलाना चाहता हं जो तीन चार महीने से श्रपना श्रान्दोलन चला रहे हैं।

श्री उप-सभाष्यक्ष (श्री बी० बी० राजू): ग्राप बैठ जाइथे। ग्रापने पहले से इजाज्जत नहीं ली है।

श्री सीताराम सिंह: हरियाणा के हरि-जनों के साथ बहुत ग्रत्याचार हो रहा है।

श्री उप-सभाष्यक्ष (श्री वी० बी० राजू): बह रिकार्ड में नहीं जायेगा क्यों-कि ग्रापने पहले से इजाजत नहीं ली है।

This will not go on record.

# (श्री सीताराम सिंह बोलते रहे)

श्री उप-सभाध्यक्ष (श्री वी०वी० राजू): ग्रानरेबल मेम्बर को हाउस का तजुर्बा हैं कि जब कोई प्वाइन्ट उठाया जाता हैं तो पहले चयरमेंन से इजाजत ली जाती है ग्रीर उसके बाद कहा जाता है। ग्राप पहले परमिशन लीजिये ग्रीर उसके बाद कहिये।

## (श्री सीताराम सिंह बोलते रहे)

SHRI NIREN GHOSH (West Bengal): How van you sa\ that it should not be recorded?

THE VICE-CHAIRMAN (SHRI V. B. RAJU): I have not allowed him to speak.

SHRI NIREN GHOSH: Where is the rule?

(Interruptions) (Shri Sitaram

Singh continued speaking).

THE VICE-CHAIRMAN (SHRI Y. B. RAJU): Mr. Sitaram Singh, you have been a wry disciplined Member of the House and you have been always obeying the Chair. I do not know (oda\ why VOU aie taking the time of the House like this. Please sit down. I am ealling the nexl item,